							Annexure-5									
			-	-		(i) 0	WOOD . D.									
					Name o		or: KSS Petron Private		quidation)							
							cement of Liquidation									
							ders Version-7 as on 0									
						List of Operatio	nal Creditors (Govern	nent Dues)								/ ****
No	Department	Government	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues,	Amount of claim rejected	Amount under ve		(Amount Remarks, if any
				Date of receipt	claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted	Calli	that may be set off				
_	Municipal Corporation of Greater	State Government of		04.01.2020	₹ 1,65,20,672.00	₹ 1,65,20,672.00	Octroi Dues	₹ -	NA		₹ -	₹ -	₹	- ₹	-	
1	Mumbai	Maharashtra	Not Available							22%						Wholly Admitte
	The Assistant commissioner of Commercial Taxes (Audit)-	State Government of		17.01.2020	₹ 1,45,55,006.00	₹ 1,45,55,006.00	Tax Demand under KVAT ACT, 2003	₹ -	NA		-	₹ -	₹	- ₹	-	
2	5.5,Bengaluru	Karnataka	Not Available							19%						Wholly Admitte
	The Commercial Tax Officer (Audit)-5.3.DGSTO-5, Banglore	State Government of Karnataka		15.02.2020	₹ 28,65,372.00	₹ 28,65,372.00	Tax Demand under KVAT ACT, 2003	₹ -	NA		₹ -	₹ -	₹	- ₹		
3	3		Not Available							4%						Wholly Admitted
	Joint Commissioner of CT & GST, CT & GST Circle , Bhubaneshwar-I, Bhubaneshwar	State Government of Odisha		17.08.2020	₹ 6,04,40,06,950.00	₹ -	Tax Demand under OVAT ACT, 2004	₹ -	NA		₹ 6,04,40,06,950.00	₹ -	₹	- ₹	-	Wholly rejected (This claim is disputed and
4	Assistant Commissioner, Central	State Government of	Not Available	20.03.2020	₹ 1,42,35,407.00	= 1.42.25.407.00	Tax Demand under	₹ -	NA	0%	-	₹ -	+	-		contigent).
	Tax Commissionerate, Gurugram	Haryana		20.03.2020	1,42,33,407.00	1,42,55,407.00	Service Tax Act,1994		INA							
5	5		Not Available							19%			₹	-:		Wholly Admitted
	State Tax Department, Government of Maharashtra	State Government of Maharashtra		05.03.2020	₹ 2,71,42,325.00	₹ 2,71,42,325.00	Tax Demand under MVAT ACT, 2002	₹ -	NA		₹ -	₹ -		₹		Fully admitted a secured to the exof VAT claim component amounting to Rs 2,71,42,325
6	5		Not Available	1		D. D			1	36%			₹			1
_	Total				₹ 6,11,93,25,732.00	₹ 7,53,18,782.00				100%	₹ 6,04,40,06,950.00	₹ -	₹	- ₹	-	<u> </u>
es:					him and on the basis of proo											

Appendix 5A

List of Claimants who have filed their claims after the last date of receipt of claim (26.01.2020) (Liquidation Commencement date 27.12.2019)

This list of claimants is provided only for the purpose of information, without prejudice to the rights of liquidator to verify the below mentioned claims as per the Insolvency and Bankruptcy Code 2016 and Regulations made thereunder and in the manner as directed by the Adjudicating Authority.

il. No	Department	Government	Identification No.	Details of claim received								(Amount in ₹)					
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted	Amount of contingent claim		Amount of any mutual dues, that may be set off	of re		Amount of claim under verification	Remarks, if any
L	Regional Provident Fund Commissioner-II	Central Government	Not Available	18.03.2020	₹ 33,86,69,378.00	₹		₹ -	-	-	₹	-	₹ .	- ₹	33,86,69,378.00	₹ -	Refer Remark 1 and 2
2	District Transport Office, DUDU	State Government	Not Available	28.04.2021	₹ 19,99,572.00		-5 :-	₹ -	-	-	₹		₹	- ₹	19,99,572.00		Refer Remark 1 and 3
3	Tax Department Aligarh (Uttar Pradesh)	State Government	Not Available	29.11.2021	₹ 29,56,20,455.00		=	₹ -	-	-	₹	-	₹	- ₹	29,56,20,455.00		Refer Remark 1 and 4
1	CT & GST Circle, Dhenkanal, Kunjakanta, Dhenkanal	State Government	Not Available	05.08.2022	₹ 96,00,09,117.00	₹	-	₹ -	-	-	₹		₹ .	- ₹	96,00,09,117.00	₹ -	Refer Remark 5
5	Asst. Commissioner State Tax Janjgir- Champa Circle	State Government	Not Available	06.12.2022	₹ 3,08,52,875.00	₹		₹ -	-	-	₹	-	₹	- ₹	3,08,52,875.00	₹ -	Refer Remark 1
5	Deputy Commisioner Commercial of GST & C.EX Erode II Division	Central Government	Not Available	05.12.2022	₹ 1,11,06,528.00	₹		₹ -	:-	-	₹	-	₹	- ₹	1,11,06,528.00	₹ -	Refer Remark 6
7	Anitha K Deputy Commissioner, (Works Contracts), office of Joint Commissioner of State Tax, Kerala Goods & Service Tax Department	State Government	Not Available	30.12.2022	₹ 11,39,42,881.00	₹	-	₹ -	-	-	₹	-	₹ .	- ₹	11,39,42,881.00	₹ -	Refer Remark 1
3	Brihanmumbai Municipal Corporation	State Government	Not Available	23.01.2023	₹ 39,35,603.00	₹	-	₹ -	-	-	₹	-	₹	- ₹	39,35,603.00		Refer Remark 1
)	Regional Provident Fund Commissioner-II, Regional Office, Vashi, Mumbai-400703	Central Government	Not Available	13.03.2025	₹ 5,66,357.00	₹		₹ -	-	-	₹	-	₹	- ₹	5,66,357.00		Refer Remark 1 & 7
LO	Government of India, Income Tax Department, Through-Deputy Commissioner of Income Tax (TDS) Circle-2(1), Mumbai	Central Government	Not Available	29.01.2025	₹ 1,41,73,340.00	₹	-	₹ -	·-	-	₹	=1		₹	1,41,73,340.00		Refer Remark 1
	Total				₹ 1,77,08,76,106.00									₹	1,77,08,76,106.00		

Notes:

^{1.} The Liquidator did not receive the claim documents from this claimant till the last date for receipt of claims (being 26.01.2020), hence this claimant is not considered for the purpose of verification/entering into the list of stakeholders. A communication has also been sent to the claimant informing them about the late receipts of there claim. Also please note that the claim is not filed or is not filed as per the format prescribed under the IBBI (Liquidaion) Regulations 2016.

^{2.} The Learned Adjudicating Authority, Mumbai was pleased to allow the I.A. 1694/2020 titled Vineet K. Chaudhary vs. Regional PF Commissioner & Anr., I.A. 1086/2020 titled Vineet K. Chaudhary vs. Assistant P.F. Commissioner & Recovery Officer & Anr. and set aside the order dated 28.06.2019 passed by the Employee Provident Fund Organisation passed under Section 7Q of the EFF & MP Act ("Act") demanding a payment to the tune of Rs. 14,40,58,888/- and order dated 05.07.2019, passed by the Employee Provident Fund Organisation under Section 7Q of the Act, demanding a payment to the tune of Rs. 6,43,84526/- towards interest component and order dated 05.07.2019, passed under Section 14B of the Act, demanding a payment for an amount of Rs. 13,02,25,964/- towards damages and penalty. Further, the Learned Adjudicating Authority was also pleased to set aside the consequent recovery notices dated 28.06.2020 and 07.07.2020 seeking recovery of the amounts pursuant to the above stated orders, While passing the order dated 29.07.2022, the Learned Adjudicating Authority, Mumbai has held that setting aside of the aforementioned orders will not preclude the individual employees from preferring a claim with the Liquidator as the orders are being set aside since they were passed in violation of the moratorium imposed under Section 14 of the Insolvency and Bankruptcy Code, 2016. Further, so far as the claim admitted during Corporate Insolvency Resolution Process period has been paid in full vide Demand Draft Number 509257 amounting to Rs. 30,60,402/-.

- 3. The claim was received on 05.03.2021 with alleged demands outstanding through variour Challans along with MTQ forms issued by the department. The Liquidator vide letter dated 15.03.2021 communicated the claimant about the manner in which claim is required to be filed in accordance with provision of Insolvency and Bankruptcy Code. 2016.
- 4. Through the claim dated 25.11.2022, received on 29.11.2021 the department allegelly demands outstanding through various recovery Challans issued by the department. The Liquidator vide its email dated 10.12.2021 communicated the claimant about the manner in which claim is required to be filed in accordance with provision of Insolvency and Bankruptcy Code, 2016.
- 5. The Liquidator did not receive the claim documents from this claimant till the last date for receipt of claims (being 26.01.2020), hence this claimant is not considered for the purpose of verification/entering into the list of stakeholders. A communication has also been sent to the claimant informing them about the late receipts of there claim, the department has raised alleged demands, further the Liquidator vide its email dated 18.08.2022 communicated the claimant about the manner in which claim is required to be filed in accordance with provision of Insolvency and Bankruptcy Code, 2016.
- 6. The Liquidator did not receive the claim documents from this claimant till the last date for receipt of claims (being 26.01.2020), hence this claimant is not considered for the purpose of verification/entering into the list of stakeholders. A communication has also been sent to the claimant informing them about the late receipts of there claim, the department has raised alleged demands, and that to not in the prescribed form and manner as per IBC, 2016.
- 7. The matter pertains to a claim in Petron Civil engineering Private Limited which was amalgamated with the Corporate Debtor and presently it is under adjudication before the Hon'ble Adjudicating Authority.